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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 25 (RE-2013)/ 2009-2014
NEW DELHI, DATED THE 6th September, 2013

Subject: Relaxation of condition for fulfillment of export obligation in respect of consignments of gold articles.

In exercise of powers conferred under Paragraph 2.4 the Foreign Trade Policy, 2009-2014, the Director General of Foreign Trade hereby relaxes certain conditions of para 4A.8 of HBP v1 for the purpose of import/release of 20% gold consignment (under customs bond) against export of gold jewellery/articles of gold.

2. Para 4A.8(a) stipulates what may constitute "Proof of Export" and lists three specific documents as under:

(i) E.P. copy of the shipping bill;
(ii) Customs attested invoice;
(iii) Bank certificate of realisation in Appendix 22A

3. Only in respect of export of gold jewellery and export of articles of gold, the document listed at (iii) above, namely "Bank certificate of realisation in Appendix 22A" will not be insisted upon so far as "proof of exports" is required as per RBI Circular No.25 dated 14.08.2013 or any other related guidelines issued by RBI or Ministry of Finance.

4. It is reiterated that in respect of all other exports, all the 3 documents listed above will continue to be required for establishment of proof of export. Similarly against export of gold jewellery and export of articles of gold, if any claim of export benefit like drawback, etc., is considered then Bank certificate of realisation in Appendix 22A would be required.

Effect of this Public Notice: The exporters/importers can import/get their 20% gold consignment (under customs bond) released without waiting for the realization, if the other two requirements of para 4A.8(a) are satisfied.

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